

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

**Petition No. 165/MP/2012
with I.A. No.41/2012**

Subject : Petition under section 79 (1) (c) of the Electricity Act, 2003 and Regulation 27 of the Central Electricity Regulatory Commission (Open Access in inter-state Transmission) Regulations 2008.

Date of hearing : 20.9.2012

Coram : Dr. Pramod Deo, Chairperson
Shri S.Jayaraman, Member
Shri V.S.Verma, Member

Petitioner : M/s BMM ISPAT Limited

Respondents : State Load Dispatch Centre, Karnataka

Parties present : Shri Shridhar Prabhu, Advocate for the petitioner
Shri Anantha Narayana, Advocate for the petitioner

Record of Proceedings

Learned counsel for the petitioner inter-alia sought appropriate directions against the bills raised by SLDC, Karnataka towards the back-up supply charges and unauthorized deductions in UI charges.

2. Learned counsel submitted that in response to Commission direction dated 14.8.2012, respondent has not filed any reply for justification of levying the back supply charges on the petitioner.

3. None was appeared on behalf of the respondent despite notice.

4. Learned counsel submitted that petitioner has submitted a letter dated 13.9.2012 to SLDC, Karnataka not to collect the backup supply charges and unauthorized deduction of UI charges during the pendency of the petition before the Commission. Learned counsel submitted that the respondent without participating in the proceedings has been charging the backup supply charges and deducting the UI charges in violation of the Regulations of the Commission.

Learned counsel prayed for an interim direction to restrain SLDC, Karnataka to collect the above charges.

5. The Commission directed the respondent to file its response to the petition by 8.10.2012 as a last opportunity. The Commission further directed that if the respondent does not respond or participate in the proceedings, the matter will be decided ex-parte.

6. The petition shall be listed for hearing on 16.10.2012.

By order of the Commission,

Sd/-
(T. Rout)
Joint Chief (Law)